

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-209-2020**

Maria Peregrina Fernandes ... Petitioner

V e r s u s

State of Goa and Ors. ... Respondent

Shri Clayton Fonseca, Advocate for the petitioner.

Shri D.J. Pangam, Advocate General with Shri P. Arolkar,
Additional Government Advocate for the respondent nos.1 and 2.

Coram:- M. S. SONAK &

SMT. M. S. JAWALKAR, JJ.

Date:- 22nd September, 2020

P.C.:

Heard Shri Clayton Fonseca, learned Advocate for the petitioner and Shri D. J. Pangam, learned Advocate General for the respondent nos. 1 and 2.

2. Issue notice to the respondent no.3, returnable on 19/10/2020.

3. In addition to the usual mode of service, private service is permitted.
4. In case the respondent no.3 wishes to file any response, he may do so latest by 15/10/2020 and serve an advance copy by e-mail to the learned Counsel for the petitioner.
5. Stand over to 19/10/2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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